

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3660
ANSWERED ON:13.02.2014
THERMAL POWER PLANTS
Meghwal Shri Arjun Ram

Will the Minister of POWER be pleased to state:

- (a) the details of the thermal power plants set up so far based on the coal available from the Western areas of Rajasthan, sector and company-wise;
- (b) whether the thermal power plants being operated by the private sector have violated the terms and conditions of Memorandum of Understanding (MoU) signed in this regard and have also entrusted the work of running the plants to any third company;
- (c) if so, the details thereof;
- (d) whether the farmers whose lands have been acquired for the purpose have not been provided employment so far as per the terms and conditions of the MoU; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : No thermal power plant has been set up based on coal available from Western areas of Rajasthan.

(b) to (e) : As per Electricity Act, 2003, any thermal generating company may establish, operate and maintain a generating station without obtaining a license/permission, if it complies with the technical standards relating to connectivity with the grid.

Regarding providing employment to the farmers whose lands have been acquired for the purpose, no information is available with Ministry of Power.